

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 202  
ANSWERED ON 20<sup>TH</sup> JULY, 2023**

**NOISE POLLUTION**

**202. SHRI MAHABALI SINGH:  
SHRI KHAGEN MURMU:  
SHRI RAVINDRA KUSHWAHA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government proposes to curb increasing Noise Pollution in the country and if so, the details thereof; and**
- (b) whether the Government proposes to allow music and stop blowing of horns in vehicles to check noise pollution?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) The Government has taken various initiatives to curb increasing Noise Pollution in the country as under:-**

**(i) As per sub-rule (2) of rule 119 of Central Motor vehicle Rules, 1989, no motor vehicle, including agricultural tractor and combine harvester, shall be fitted with any multi-toned horn giving a succession of different notes or with any other sound producing device giving an unduly harsh, shrill, loud or alarming noise.**

**Nothing contained in sub-rule (2) shall prevent the use on vehicles employed as ambulance or for fire fighting or salvage purposes or on vehicles used by police officers or operators of construction equipment vehicles or officers of the Motor Vehicles Department, in the course of their duties or on construction equipment vehicles of such sound signals as may be approved by the registering authority in whose jurisdiction such vehicles are kept.**

**The Ministry of Road Transport and Highways, vide letter dated 12th June, 2017 and 11th August, 2017 has issued an advisory to all the State Governments and Union Territories to strictly follow the above mentioned provisions in this regard.**

**(ii) The Ministry of Road Transport and Highways has issued G.S.R. 953(E) dated 05.10.2016 vide which amendment has been made in Form 22 (Road Worthiness Certificate for compliance to emission and noise standards) of the Central Motor vehicle Rules, 1989 to assess the noise levels of the vehicles.**

**(iii) Government of India has notified the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment (Protection) Act, 1986 which prescribe Ambient Air Quality Standards in respect of Noise for different areas/zones. Government has notified Ambient Air Quality Standards with respect to Noise in Airport Noise Zone. Government has also notified Noise standards for firecrackers.**

**For imposing penalty for violation of Noise Pollution (Regulation and Control) Rules, 2000, Central Pollution Control Board has prepared Environment Compensation Regime and circulated it to all State Pollution Control Boards (SPCBs) and the Pollution Control Committees (PCCs) for implementation.**

**(b) No such proposal is under consideration with this Ministry.**

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